

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 386 of 1995

Wednesday this the 15th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. SP. BISWAS, ADMINISTRATIVE MEMBER

Pachinal Bukari, S/o T.M.Yusef,  
Pachinal House, Androth Island,  
Lakshadweep last employed  
as Mazdoor in the Office of the  
Assistant Engineer(H),  
Lakshadweep Harbour Works,  
Androth Island.

... Applicant

(By Advocate Mr. Asok M Cherian)

Vs.

1. The Executive Engineer,  
Lakshadweep Harbour Works,  
Androth Island-682 557.
2. The Assistant Engineer(H)  
Lakshadweep Harbour Works,  
Androth Island-682557.
3. The Union of India represented  
by the Secretary to the Ministry  
of Surface Transport,  
Government of India, New Delhi. ... Respondents

(By Advocate Mr. T.P.M. Ibrahim Khan, SCGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

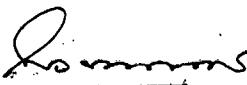
Applicant claims reengagement on the ground  
that he had worked under the respondents nineteen years  
ago and thus prescribed a right on principles analogous  
to those contained in Section 25-H of the Industrial  
Disputes Act. He has raised his grievances before  
1st respondent in A2 and A4 representations. We

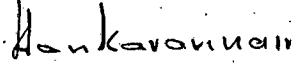
direct the said respondent to consider the representations and dispose of the same by passing a reasoned order within eight weeks from today. A copy of the order so passed will be communicated to applicant. This direction will confer no cause of action.

2. Application is disposed of as aforesaid.

No costs.

Dated the 15th day of March, 1995.

  
S.P. BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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List of Annexures:

Annexure A2: A true copy of the representation submitted by the applicant before the Ist respondent dated 26-8-1994.

Annexure A4: A true copy of the covering letter of the applicant dated 23-2-95 to the performa application submitted before the Ist respondent for employment.